

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

192/2007

IN THE MATTER OF:

H.B. Stock Holdings Ltd.

.... Applicant/petitioner

Vs.

M/s. DCM Shriram Industries Ltd. & Ors.

.... Respondent

Order under Section 397/398

Order delivered on 28.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant : Mr. Nimanniyu Sharma, Adv.
For the R-1 : Mr. A.T. Patra, Mr. Ravi Chandra Hegde &
Mr. Gautam Khaitan, Advs.
For the R-12, 11-15 : Mr. Krishna Kumar, Adv.
For the R-16 : Mr. Jayant Mehta & Mr. Nipun Malhotra, Advs.
For the R-22 : Ms. Veronica Mohan & Mr. Aamir Husain Naqvi,
Advs.

ORDER

On the request made by the counsel for the parties hearing is deferred to 11.10.2018.

Hearing fixed for tomorrow in the same matter stands cancel i.e. 29.08.2018.

—Sd/—

(M.M. KUMAR)
PRESIDENT

—Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)